COURT NO.2

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).219/2025

MOHAMMAD AMIR AHMAD @ ALI KHAN MAHMUDABAD Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(IA NO. 132450/2025 - EX-PARTE BAIL, IA NO. 132451/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv. Mr. Siddharth Luthra, Sr. Adv. Mr. Shri Singh, Adv. Mr. Nizam Pasha, Adv. Ms. Awstika Das, Adv. Mr. Arif Ali, Adv. Mr. Lzafeer Ahmad B. F., AOR Mr. Mushtaq Salim, Adv. Ms. Aparajita Jamwal, Adv. Mr. Sidharth Kaushik, Adv. Mr. Sidharth Kaushik, Adv. Mr. Sachin Dubey, Adv. Mr. Sachin Dubey, Adv. Mr. Madhav Deepak, Adv. Mr. Shubham Arun, Adv.

For Respondent(s) :Mr. B.K. Satija, A.A.G. Mr. Samar Vijay Singh, AOR

> UPON hearing the counsel the Court made the following O R D E R

1. It is stated by learned Additional Advocate General of Haryana that in compliance with the order dated 21.05.2025, a Special Investigation Team (SIT) comprising (i) Smt. Mamta Singh, IPS, Additional Director General of Police, Crime and Commissioner of Police, Sonipat; (ii) Ganga Ram Punia, IPS, Superintendent of Police, Karnal; and (iii) Mr. Vikrant Bhushan, IPS, Superintendent

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of Police, STF, Gurugram, has been constituted and the investigation is going on.

2. We direct that the investigation of the SIT shall be confined to the contents of the two FIRs which are subject-matter of these proceedings. The investigation report, which is filed before the jurisdictional Court, be produced before this Court.

3. The interim protection shall continue till further orders.

4. Post the matter on 16.07.2025.

(ARJUN BISHT) ASTT. REGISTRAR-cum-PS (PREETHI T.C.) ASSISTANT REGISTRAR